

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL , 'D' BENCH, CHENNAI
श्री वी.दुर्गा राव, न्यायिक सदस्य एवं श्री जी.मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI V.DURGA RAO, JUDICIAL MEMBER
AND SHRI G.MANJUNATHA, ACCOUNTANT MEMBER

आयकरअपीलसं./I.T.A.No.3192/Chny/2017

(निर्धारणवर्ष / Assessment Year: 2013-14)

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| M/s. Hyundai Motor India Ltd. Plot No.H-1, SIPCOT Industrial Park Irrungattukottai, Sriperumbudur Taluk Kancheepuram Dist. PIN: 602 117. | Vs | The Assistant Commissioner of Income Tax, LTU-2, Chennai. |
| PAN: AAACH 2364M | | |
| (अपीलार्थी/Appellant) | | (प्रत्यर्थी/Respondent) |

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| अपीलार्थी की ओरसे/ Appellant by | : | Mr. Sriram Seshadri, C.A & Mr. Ashik Shah, C.A |
| प्रत्यर्थी की ओरसे/Respondent by | : | Ms. Anita,JCIT |

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| सुनवाईकीतारीख/Date of hearing | : | 16.07.2021 |
| घोषणाकीतारीख /Date of Pronouncement | : | 01.09.2021 |

CORRIGENDUM

In the Tribunal's order dated 1st September, 2021, in ITA No. 3192/Chny/2017, name mentioned against '**Respondent by**' in the cause title is to be read as "**Mr.G.Srinivasa Rao, PCIT and Ms. R.Anita, Addl.CIT**" instead of Ms. Anita, JCIT.

Sd/-
(वी.दुर्गा राव)
(V.Durga Rao)
न्यायिक सदस्य /Judicial Member

Sd/-
(जी.मंजुनाथ)
(G.Manjunatha)
खा सदस्य / Accountant Member

चेन्नई/Chennai,

दिनांक/Dated 6th September, 2021

DS

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.